

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2917

ANSWERED ON:17.12.2004

VIOLATION OF TRADE AGREEMENTS

Mahato Shri Sunil Kumar;Renge Patil Shri Tukaram Ganpatrao

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

(a) whether the Indian Missions abroad have received complaints regarding violation of Trade Agreements against the Indian Public and Private Companies during the last three years;

(b) if so, the company-wise and year-wise details thereof; and

(c) the action taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) Yes sir, complaints regarding alleged violation of contractual obligation between Indian companies and foreign companies have been received.

(b) The details of Nos. of complaints during the last three years are as under:-

(i)	2001-2002	-	71 Nos.
(ii)	2002-2003	-	94 Nos.
(iii)	2003-2004	-	55 Nos.

(c) On receipt of such complaints this office takes steps to amicably settle the matter between both parties. However, if the complaints relates to violation of FT(D&R) Act or EXIM Policy, action is taken against the Indian companies under FT(D&R) Act.